

Contact No. :0674-2392976

e-mail: wcdcwsec@gmail.com

Government of Odisha
Department of Women & Child Development
Lokseva Bhawan, Bhubaneswar, PIN: 751001

NOTICE

No. PT1-WCD-CW-MISC-0174-2017 - 10607 /WCD, Date: 24-05-2023

SUB: APPLICATION FOR SELECTION AS MEMBER OF JUVENILE JUSTICE BOARD

In pursuance of the provisions contained under section 4 of the Juvenile Justice (Care and Protection of Children) Act, 2015 and its Amendment Act, 2021 read with rules 3 and 105 of Odisha Juvenile Justice (Care and Protection of Children) Rules, 2018, online applications in the prescribed format are hereby invited from eligible and interested applicants for the positions of Members of the additional Juvenile Justice Boards (in short "JJB") in respect of the districts of Ganjam, Khordha, Sambalpur and Sundargarh.

The details of eligibility criteria, other conditions and format for application are available in the website of this Department, (<https://wcd.odisha.gov.in/>) which may be accessed /filled up **online**.

Applicants must apply for the positions of Members of the additional Juvenile Justice Board in the online Application Form available in the link : <https://bit.ly/3pLSXAB>. All the details are required to be filled and the documents be uploaded as required therein and submitted. Applications received through any other mode would not be accepted and considered. Submission of the online registered applications can be done in the website from **01.06.2023** to **15.06.2023 (11.59 P.M)**.


Director, ICDS & Social Welfare-cum-

Member Secretary, State Level Selection Committee

MEMO NO. 10608

DATE: 24-05-2023

Copy along with detailed instructions forwarded to the Under Secretary to Govt. [IT Branch] of this Department with a request to webhost the Notice in the website of this Department.


Additional Secretary to Government

MEMO NO. 10609

DATE: 24-05-2023

Copy along with detailed instructions forwarded to the Director, Odisha State Child Protection Society for information and necessary action.

[Handwritten Signature]
24/5/23

Additional Secretary to Government

MEMO NO. 10610

DATE: 24-05-2023

Copy along with detailed instructions forwarded to the Collectors of all the Districts for kind information and necessary action. They are requested to cause wide publicity of the Notice [including due publication of the same in the Notice Board of their offices and other subordinate offices under their jurisdiction] for information of all concerned.

[Handwritten Signature]
24/5/23

Additional Secretary to Government

MEMO NO. 10611

DATE: 24-05-2023

Copy along with detailed instructions forwarded to the DCPOs of all Districts for information and immediate necessary action.

[Handwritten Signature]
24/5/23

Additional Secretary to Government

DETAILED INSTRUCTIONS FOR SELECTION OF APPLICANTS AS MEMBER OF
THE JUVENILE JUSTICE BOARDS

Sub-section (1) of section 4 of the Juvenile Justice (Care and Protection of Children) Act, 2015 [2 of 2016] and its Amendment Act ,2021 read with rules 3 and 105 of Odisha Juvenile Justice (Care and Protection of Children) Rules, 2018, and Juvenile Justice(care & protection of children) Model Amendment Rules, 2022, provide for constitution of a "Juvenile Justice Board" or more than one JJB for each district and selection of Members of the said JJBs for the purpose of which online applications are hereby invited from the eligible and interested applicants in the manner delineated below in respect of the districts as mentioned in the Notice.

1. EXPERIENCE, QUALIFICATION, AGE AND CRITERIA FOR THE MEMBER OF THE JJB :

For appointment as Member of the JJB, the applicant should have been:

(1) (A) Actively involved in health, education, or welfare activities pertaining to children for at least seven years; or

(B) A practicing professional with a degree in child psychology, psychiatry, sociology or law;

(2) The applicants shall be not less than 35 years of age and not more than 65 years of age as on the date of **1st May, 2023** .

(3) One of the Members of the JJB shall be a woman.

(4) A Member selected by the Selection Committee **should not** :

(A) be holding such full time occupation that may not allow the person to give necessary time and attention to the work of the JJB as per the provisions of the Act and the Rules;

(B) be associated with any Child Care Institution, directly or indirectly, during his tenure as the Member of the JJB or have any other conflict of interest,

(C) hold any office in any Political Party during his tenure, or

(D) be insolvent

(E) have any family member in the Board as the case may be in any capacity.

(F) dismissed from service or debarred from working directly with children .

(5) A Member of the JJB shall be eligible for appointment of maximum of two terms.

(6) No person shall be eligible for selection as Member of the JJB if, she/he ;

(i) has any past record of violation of human rights or child rights;

(ii) has been convicted of an offence involving moral turpitude and such conviction has not been reversed or has not been granted full pardon in respect of such offence;

(iii) has been removed/ dismissed from service of the Central Government or a State Government or an undertaking or corporation owned or controlled by the Central Government or a State Government;

(iv) have ever indulged in child abuse or employment of child labour or any other violation of human rights or immoral act.

2. **PROCESS OF SELECTION:**

[1] Applicants must apply for the positions of Members of the Juvenile Justice Board in the online Application Form available in the link : <https://bit.ly/3pLSXAB> Applications received through any other mode would not be accepted and summarily rejected.

[2] Applicants are requested to upload the following documents in the application form:

1. A recent Photograph of the applicant
2. Proof of Identity (Elector's Photo Identity Card /PAN/Aadhar/DL etc.)
3. Proof of date of birth (HSC Certificate/Birth Certificate/PAN Card/Driving License/Any other document issued by the authorities of the State Govt. or Govt. of India)
4. Proof of documents in support of the position in CWCs/JJBs previously, if held
5. Proof of documents in support of the retired Judicial Officer, if held
6. Certificate in support of the practicing professional with a degree
7. Certificate in support of the active involvement in the field of health, education or welfare activities pertaining to children for at least seven years .
8. The State Level Selection Committee shall evaluate the candidates on the basis

of qualifications, experience of working with children and personal interaction with the applicant.

9. The State Level Selection Committee shall, on the basis of the evaluation procedure and criteria, select and recommend a panel of names for the position of Members in order of merit to the State Government for appointment as Members of the JJB to fill up the subsequent vacancies arising if any.

3. TECHNICAL SUPPORT

To resolve any technical problems faced in the filling up of online registration of the JJB Application Form, applicants may contact no. 0674-2353122 on any Govt. of Odisha working days between 10 am and 5 pm.

4. GENERAL:

[1] Incomplete and / or applications received after the stipulated date shall be summarily rejected. The dates for submission of online application are 1.6.2023 to 15.6.2023

[2] Cases of misrepresentation / manipulation of records / documents etc. in any manner shall be liable for prosecution.

[3] The candidates are advised to submit the online Application form well in advance without waiting for the closing date to avoid last hour rush.

[4] The decision of the Government in the Department of Women & Child Development shall be final in the matter ancillary and incidental to the selection of the applicants as the Member of the JJB.



Director, ICDS & Social Welfare-cum-

Member Secretary, State Level Selection Committee